

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Original Application No. 133 of 2023/EZ

In the matter of:

Serajul Islam & Anr.

...Applicants

Versus

The State of West Bengal and Ors.

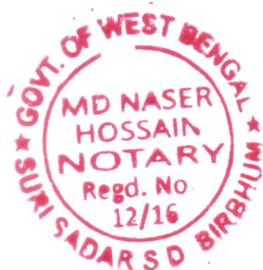
...Respondents

S.L. NO. 78 DT. 11/04 YEAR 2025

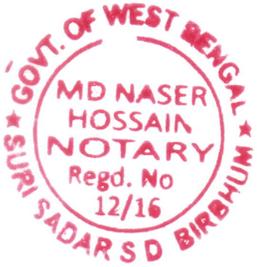
REPLY AFFIDAVIT FILED ON BEHALF OF THE DISTRICT
MAGISTRATE, BIRBHUM TO THE AFFIDAVIT DATED
07.12.2024 FILED BY THE APPLICANTS.

INDEX

SL NO.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1 - 14
2	Copy of Memo No. M&M/5740/DL&LRO(B)/2024 dated 12.12.2024 issued by the deponent	A	15 - 16
3	Copies of the Sub-Divisional Committee Report dated 31.01.2025 and the further Reports dated 07.04.2025 and 08.04.2025 of the Sub-Divisional Officer, Rampurhat	B	17 - 24
4	Copies of the complaint dated	C	18 - 20



	27.01.2025 lodged by the Sub-Divisional Officer, Rampurhat together with the FIR No.37/2025 of Nalhati P.S.		
5	Copies of the complaint dated 08.04.2025 of the Sub-Divisional Officer, Rampurhat and FIR No.169/2025 of Nalhati P.S.	D	21 - 23
6	Copies of the complaint dated 13.03.2025 of the Sub-Divisional Officer, Rampurhat and FIR No.127/2025 of Nalhati P.S.	E	24 - 25
7	Copies of the complaint dated 17.12.2024 of the Block Land & Land Reforms Officer, Nalhati-I and FIR No.704/2024 of Nalhati P.S.	F	26 - 27
8	Some Photographs taken by the Sub-Divisional Committee dated 19.12.2024 and 07.04.2025 of the alleged site.	G	28 - 37



Filed by,

Sudip Kumar Dutta
Advocate
Mobile No.9874782072

BEFORE THE NATIONAL GREEN TRIBUNAL
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3RD FLOOR, NEW TOWN, KOLKATA.

S.L. NO. ~~.....~~ 78 ~~.....~~ 11/04 YEAR 2025

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Serajul Islam & Anr.

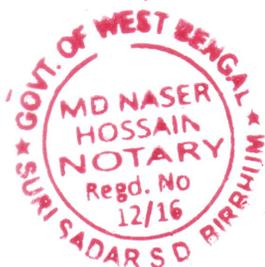
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...Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF THE DISTRICT
MAGISTRATE, BIRBHUM TO THE AFFIDAVIT DATED
07.12.2024 FILED BY THE APPLICANTS.



I, Shri. Bidhan Chandra Ray, Late Srish Chandra Ray, aged about 55 years, by faith Hindu working for gain as the District Magistrate and Collector, District- Birbhumi, having my office at P.O. & P.S. Suri, District Birbhumi, West Bengal, PIN 731101, do hereby solemnly affirm and say as under :-

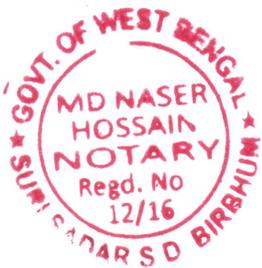
1. That I am working as the District Magistrate and Collector, Birbhumi District having my office at Suri, Post Office & Police Station- Suri, District- Birbhumi, West Bengal. I am the Respondent No.5 and I have made myself acquainted with the

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MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
11/04/25



facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.

2. That I have read a copy of the Original Application (hereafter the Application) and the connected applications and the Affidavit dated 07.12.2024 filed by the Applicants thereto, and understood the contents and purports thereof.
3. That this Reply Affidavit is being filed by the deponent Respondent No.5 in terms of the solemn Order dated 09.12.2024 passed by this Hon'ble Tribunal.
4. That, an affidavit of compliance dated 17.05.2024 and a Current Status Report on Affidavit dated 07.12.2024 have already been filed before this Hon'ble Tribunal by the District Magistrate, Birbhum, whereby the steps taken for prevention of illegal mining at the alleged site and the further current status report have been placed for this Hon'ble Tribunal for kind consideration and the contents and/or statements made there-at are not reiterated herein to avoid prolixity. However, the deponent adopts the same in this affidavit and further craves kind leave of this Hon'ble Tribunal to refer to and reply upon the same, as and when necessary.
5. It is submitted that in terms of the solemn order dated 09.12.2024 passed by this Hon'ble Tribunal to file the Reply Affidavit, the



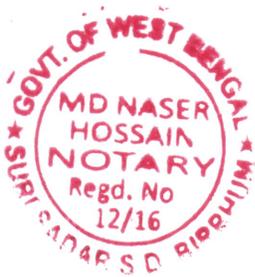

MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
 11/04/25



deponent has issued a letter being Memo No. M&M/5740/DL&LRO(B)/2024 dated 12.12.2024 to the Sub-Divisional Officer, Rampurhat Sub-Division, directing him, inter alia, to take immediate and every appropriate steps along-with the other five members of the Sub-Divisional Committee to prevent any sort of illegal mining activities, as alleged in the Affidavit dated 07.12.2024 of the Applicants and to submit a Committee Report on Action Taken in respect of each and every paragraphs of the said Affidavit of the Applicants. Through the said letter dated 12.12.2024, the Superintendent of Police, Birbhum was also requested to take stern necessary steps to prevent any illegal mining activities, as alleged in the said Affidavit dated 07.12.2024.

Photocopy of the said Memo No. M&M/5740/DL&LRO(B)/2024 dated 12.12.2024 issued by the deponent is annexed hereto as Annexure-A.

6. That, in response thereto, an Action Taken Report of Sub-Divisional Committee has been submitted before the deponent by the Sub-Divisional Officer, Rampurhat through his Memo No. 102/JM dated 31.01.2025. The Sub-Divisional Officer, Rampurhat has submitted two further reports dated 07.04.2025



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SURI SADAR COURT BIRBHUM
REGD.- 12 / 16

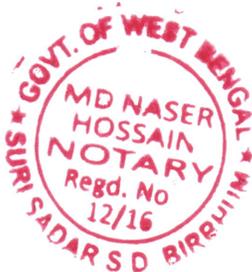
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and 08.04.2025 before the deponent being Memo Nos.275/JM dated 07.04.2025 and 279/JM dated 08.04.2025.

Photocopies of the aforesaid Sub-Divisional Committee Report dated 31.01.2025 and the further Reports dated 07.04.2025 and 08.04.2025 of the Sub-Divisional Officer, Rampurhat are collectively annexed hereto as Annexure-B.

7. On the basis of the aforesaid Action Taken Reports dated 31.01.2025, 07.04.2025 and 08.04.2025, the deponent begs to submit the following facts for kind consideration of this Hon'ble Tribunal.

- (i) That, mining activities on the alleged quarry site pertaining to Plot Nos. 707, 708, 713, 714, 715, 716, 670 and 677 in Mouza- Madna under P.S.- Nalhati have been completely prevented and these plots of land have nowadays become abandoned land.
- (ii) That, no evidence of use of heavy explosives at the alleged site, as alleged by the Applicants in their Affidavit dated 07.12.2024, could be found.
- (iii) That, no stone debris could be found specifically on the subject plots of land pertaining to the alleged

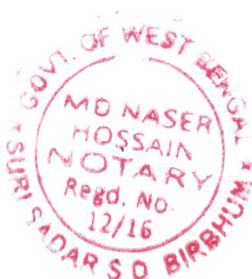


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SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
11/04/25



quarry site; however some debris of black stone were found in neighbouring plots of land being Plot Nos. 686, 602, 688, 690.

- (iv) That, illegal mining activities could be found on some neighbouring plots of land of the alleged quarry site being Plot Nos. 381, 382, 383, 303, 673, 680, 555, 556, 678, 681, 682, 772, 780, 779, 306 and 305.
- (v) That apart, two stone crushing units were found operating illegally in Plot Nos. 709, 710 and 711 by John Hansda (present respondent no. 17) and one Bijoy Mondal without obtaining valid licenses/consents/ permissions from the competent authority. On the other hand, some stone crushing units were also found operating by miscreants illegally without obtaining requisite licenses/permissions/consents in Plot Nos. 381/1457, 381/1458, 709, 710, 711, 380, 381, 382. It is pertinent to mention here that these plots of land, where illegal mining and crushing units are being operated, are not part of the alleged quarry



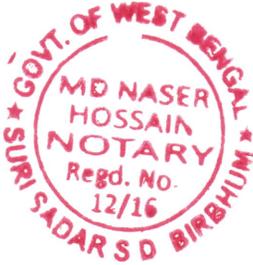
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NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16

11/04/25



site specifically mentioned in the present Original Application.

- (vi) However, the Sub-Divisional Officer, Rampurhat lodged a complaint dated 27.01.2025 with the Nalhati P.S. against (i) John Hansda, (ii) Bijoy Mondal, (iii) Suresh Hansda, (iv) Sajed Sekh and (v) Paresh Kumar Dutta for conducting illegal mining, storing, crushing and transportation of stone in Plot Nos. 382, 383, 709, 710 and 711 to prosecute the offenders in accordance with law and also to seize the illegally mined, stored and transported mineral together with equipments and vehicles and to dispose of the same under the provisions of the BNSS. The said complaint dated 27.01.2025 has been registered as FIR No.37/2025 of Nalhati P.S.



Copies of the aforesaid complaint dated 27.01.2025 lodged by the Sub-Divisional Officer, Rampurhat together with the FIR No.37/2025 are annexed hereto as Annexure-C.

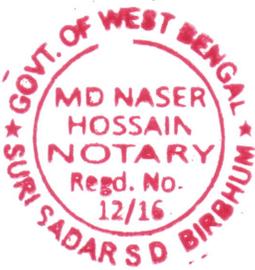
- (vii) That, the Sub-Divisional Officer, Rampurhat has lodged a further complaint dated 08.04.2025 with

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NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
11/04/25



the Nalhati P.S. against unidentified offenders for conducting illegal mining, storing, transporting and running illegal crushing units in Plot Nos. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458, 380 of Mouza- Madna, to prosecute the offenders and to seize the illegally mined, stored, transported mineral and to dispose of the same as per law. The said complaint dated 08.04.2025 has been registered as FIR No. 169/2025 of Nalhati P.S.

Photocopies of the aforesaid complaint dated 08.04.2025 of the Sub-Divisional Officer, Rampurhat and FIR No.169/2025 are annexed hereto as Annexure-D.



- (viii) That, Budhisal Soren, respondent no.17, was also found conducting illegal mining and operating illegal crushing unit in Plot Nos. 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of Mouza- Madna and accordingly, the Sub-Divisional Officer, Rampurhat has lodged a complaint dated 13.03.2025 with the Nalhati P.S. to prosecute the offender and to seize the illegally mined, stored and transported mineral

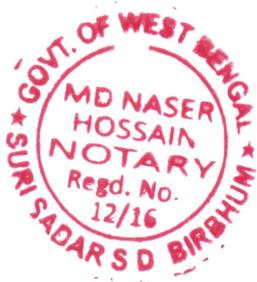
MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16

11/04/25

and to dispose of the same in accordance with law. The said complaint dated 13.03.2025 has been registered as FIR No. 127/2025 of Nalhati P.S.

Photocopies of the aforesaid complaint dated 13.03.2025 of the Sub-Divisional Officer, Rampurhat and FIR No.127/2025 are annexed hereto as Annexure-E.

- (ix) That, the Block Land & Land Reforms Officer, Nalhati-I has also lodged a written complaint dated 17.12.2024 with the Nalhati P.S. against illegal mining activities on Plot Nos. 427, 382, 383, 727, 728 of Mouza- Madna conducted by (i) Amir Sk, (ii) Sajet Sk, (iii) Kaju (iv) Samrat, (v) Mistu, (vi) Pintu and (vii) Jahirul. The said complaint dated 17.12.2024 has been registered as FIR No. 704/2024 of Nalhati P.S.



Photocopies of the aforesaid complaint dated 17.12.2024 of the Block Land & Land Reforms Officer, Nalhati-I and FIR No.704/2024 are annexed hereto as Annexure-F.

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SURI SADAR COURT BIRBHUM
REGD.- 12 / 16**
11/04/25

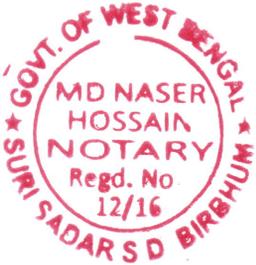


PARA-WISE REPLY TO THE AFFIDAVIT DATED 07.12.2024
FILED BY THE APPLICANTS:

8. Barring what have been specifically stated and admitted herein above on the basis of the aforesaid Action Taken Reports and save and except what are specifically matters of record, all other and further statements and/or allegations contained in different paragraphs of the Affidavit dated 07.12.2024 filed by the Applicants (hereafter called “the Affidavit dated 07.12.2024”) are denied and disputed by me in seriatim. The deponent craves kind leave of this Hon’ble Tribunal to file further affidavit on further development/action taken, if so necessary.

9. The statement contained in Paragraph 1 of the Affidavit dated 07.12.2024, is formal in nature and hence, deserves no response on merit from the answering deponent.

10. The statement made in Paragraph 2 of the Affidavit is admitted by me to the extent of what are specifically matters of record and anything contrary to the same is denied and disputed by me. In this regard, I refer to and rely on my various statements made in the Affidavit of Compliance dated 17.05.2024, the Current Status Report on Affidavit dated 07.12.2024 filed before this Hon’ble Tribunal by the deponent as well as my statements made in this affidavit, whereby various steps taken for prevention of illegal



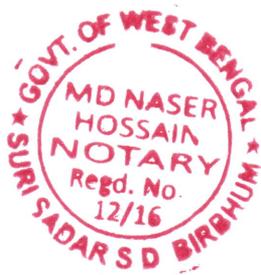
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MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.-12 / 16

11/09/25

mining at the alleged site along-with a step of installation of a large sign board at the alleged quarry site, have been placed before this Hon'ble Tribunal for kind consideration.

11. The statements and/or allegations contained in Paragraph 3 of the Affidavit dated 07.12.2024 are denied and disputed by me save and except what are specifically matters of record and while denying the same, I beg to place my reliance on my statements made in various sub-paragraphs of Paragraph 7 of this affidavit.

At the cost of repetition, it is stated that as per the aforesaid Reports of the Sub-Divisional Officer, Rampurhat, no stone debris could be found at alleged quarry site; however, some stone debris could be found on the neighbouring plots of the alleged quarry site viz. Plot Nos. 686, 602, 688 and 690. It is further reiterated that the Sub-Divisional Committee did not find any evidence found of use of heavy explosives in the alleged site. The photographs annexed by the Applicants in their affidavit dated 07.12.2024 were also old photographs taken in the month of August, 2024 and the Sub-Divisional Committee has captured some photographs on 19.12.2024 and 07.04.2025 to substantiate the absence of any illegal dumping, mining and explosion activities in the alleged quarry site. Relying on the said Reports of the Sub-Divisional Committee, it is most humbly submitted



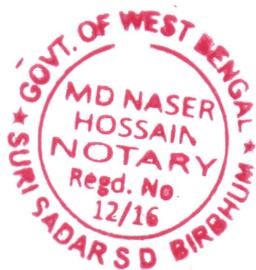
M. Hossain
MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16

11/04/25

that the statements and/or allegations contained in the Paragraph 3 of the Affidavit dated 07.12.2024, appear to be contrary to the present actual state of affairs, as placed herein above.

Some Photographs taken by the Sub-Divisional Committee dated 19.12.2024 and 07.04.2025, as referred to above, are annexed hereto as Annexure-G.

- 12. With reference to the statement and/or allegation contained in Paragraphs 4 and 5 of the Affidavit dated 07.12.2024, I repeat and reiterate what have been stated by me in various sub-paragraphs of Paragraph 7 in this affidavit. It is reiterated that as per the aforesaid Sub-Divisional Committee Report submitted before the deponent, two stone crushing units were found operating in Plot Nos. 709, 710 and 711, which do not form the plot of land of the alleged quarry site mentioned in the instant Original Application; however, the Sub-Divisional Committee, on prima facie enquiry, found that these two stone crushing units were operated by the respondent No.17/John Hansda and another person namely Bijoy Mondal without obtaining valid license/consent/permission from the competent authority and thus in violation of the extant statutory provisions; and there are piles of stone illegally stored on the aforesaid Plot Nos. 709, 710 and 711. Accordingly the SDO, Rampurhat has lodged the aforesaid

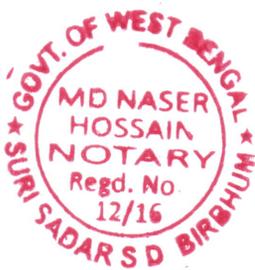


MD NASER HOSSAIN
 NOTARY
 SURI SADAR COURT BIRBHUM
 REGD.- 12 / 16
 11/09/25

complaint dated 27.01.2025 with the Nalhati P.S., registered as FIR No.37/2025 dated 27.01.2025 of Nalhati P.S.

13. With reference to the statements and/or allegations made in Paragraph 6 of the Affidavit dated 07.12.2024, I beg to refer and rely on my statements made in various sub-paragraphs of Paragraph 7 in this affidavit and anything contrary to the same and save and except what are specifically matters of record, all other statements and/or allegations made by the Applicants in their Affidavit dated 07.12.2024 are denied and disputed.

At the cost of repetition, it is submitted that as per the Sub-Divisional Committee Report, the illegal mining activities in the alleged stone quarry pertaining to the subject plots of land being Plot Nos.707, 708, 713, 714, 715, 716, 670, 677, have been fully prevented in compliance with the solemn direction of this Hon'ble Tribunal and the said alleged site has now become an abandoned land.



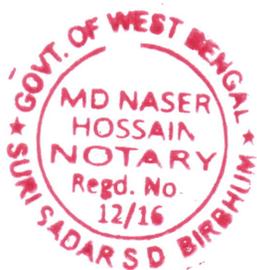
However, the Sub-Divisional Committee, on enquiry, found that illegal stone mining and running of illegal stone crushers at certain plots of land situated outside the alleged quarry site, as submitted herein before in various sub-paragraphs of Paragraph 7 in this affidavit and accordingly, to prevent operation of such illegal mining and crushing units, the Sub-


MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
11/04/25



Divisional Officer, Rampurhat as well as the Block Land & Land Reforms Officer, Nalhati-I have lodged formal complaints with the Nalhati P.S. which have been registered as FIR Nos. 37/2025, 169/2025, 127/2025 and 704/2024.

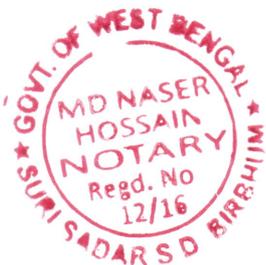
14. The statements and/or allegations made in Paragraph 7 of the Affidavit dated 07.12.2024 are denied and disputed by me save and except what are specifically matters of record and to the extent in so far as the various measures/steps taken for prevention of illegal mining and crushing units at the alleged plots of land, is concerned which have been placed before this Hon'ble Tribunal through the affidavit of compliance dated 17.05.2024, the Current Status Report on Affidavit dated 07.12.2024 as well as in the present affidavit.
15. With reference to the statements made in Paragraphs 8 and 9 in the Affidavit dated 07.12.2024, I beg to refer to and rely on my statements made various paragraphs of the affidavit of compliance dated 17.05.2024, the Current Status Report on Affidavit dated 07.12.2024 as well as in the present affidavit, whereby steps taken for prevention of illegal stone mining and stone crushing at the alleged site, have been placed for kind consideration of this Hon'ble Tribunal and anything contrary to the same, the other and further statements and/or allegations




MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12/16
 11/04/25

contained in the Affidavit dated 07.12.2024 are denied and disputed save and except what are specifically matters of record. It is further most humbly submitted that in due compliance of the solemn direction of this Hon'ble Tribunal, the deponent has taken every and immediate steps for prevention of illegal stone mining and stone crushing at the alleged site.

- 16. It is respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass appropriate order/orders in the present matter, as may be necessary for the ends of justice.
- 17. The statements made in paragraphs 1 to 3 of the foregoing affidavit are true to my knowledge, those made in paragraphs 5 to 14 are information derived from the records and the rest are my humble submissions before this Hon'ble Tribunal.



Bidhan Chandra Ray,

Deponent.

District Magistrate
Birbhum

Identified by me
SK. Alauddin
Advocate
E.C.No. WB/1528/1983

solemnly affirmed on
day of 11/04/2025 2025
by deponent Bidhan chandra
Ray
Identified by
SK. Alauddin Advocate

MD Naser Hossain
MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD.- 12 / 16
11/04/25

Annexure - A



Government of West Bengal
Office of the District Magistrate
Birbhum

Prashasan Bhavan, PO- Suri, District- Birbhum, W.B., 731101

Email :: dm-bir@nic.in

Memo No. M&M/ 5740

/DL&LRO(B)/2024

Date: 12 / 12 / 2024

To
The Sub-Divisional Officer
Rampurhat Sub-Division, Birbhum.

Sub: Illegal mining and related activities in Mouza- Madna.

Ref: (i) Affidavit dated 07.12.2024 filed on behalf of the Applicant No. 1 & 2 in O.A. No. 133 of 2023/EZ

(ii) Order dated 09.12.2024 passed by the Hon'ble NGT, Eastern Bench in O.A. No. 133 of 2023/EZ in the matter of Serajul Islam & Anr. Vs. State of WB & Ors.

Copies of the Affidavit dated 07.12.2024 filed by the Applicants in O.A. No. 133 of 2023/EZ before the Hon'ble NGT along-with the solemn order dated 09.12.2024, are enclosed for perusal.

In the joint report dated 07.12.2024 submitted the Committee before the undersigned, it was mentioned that the Committee made frequent visits including a recent visit on 06.12.2024 to the alleged site, but did not find any incidence of illegal mining activities happed meanwhile on the alleged site/plots. It was further mentioned that mining excavation on Plot Nos.707, 712, 713 & 714 happened long time ago, but traces of recent excavation (nearly about few months ago) on Plot No. 688 and partly on Plot No.715 was sensed.

Based on the said report, an affidavit has been filed by the undersigned on 07.12.2024 before Hon'ble NGT.

However, the Applicants, in their affidavit dated 07.12.2024 and the accompanying photographs thereat filed by the before the Hon'ble NGT, have alleged that heavy explosives are being used to blast and shatter the hills in fragments and the private respondent Nos. 17 & 18 namely John Hansda and Suresh Hansda along-with their associates are continuously dumping debris in Plot No. 677 & 713 using a route on the western side of Plot Nos. 713 & 715. It has been further alleged that the said private respondents and his associates are running crushing units illegally at Plot Nos. 709, 710 in Mouza- Madna. It is also alleged that Budishal Soren is carrying on illegal mining activities in the neighboring plots in Mouza- Madna.

The Hon'ble NGT, Eastern Bench, in the order dated 09.12.2024, has directed the District Magistrate, Birbhum to file an affidavit giving para to para reply in clear terms to the affidavit

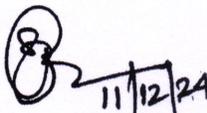


dated 07.12.2024 since there is an admission that there was illegal mining on Plot No.688 and partly on Plot No.715 and the Hon'ble NGT has raised a question, which would be evident from the said order dated 09.12.2024.

You are therefore requested to go through the contents of the affidavit dated 07.12.2024 including the photographs annexed thereto, filed by the Applicants as well as the solemn order dated 09.12.2024 passed by the Hon'ble NGT, and to take immediate appropriate steps along-with other five members of the Committee constituted vide this Office Order No. M&M/1736/DL&LRO(B)/24 dated 19.04.2024, strictly in accordance with law, as may deem necessary to prevent any sort of illegal mining activities, as alleged in the said affidavit dated 07.12.2024 of the Applicants.

You are further requested to submit a joint report of the Committee dealing with each and every paragraphs contained in the said affidavit dated 07.12.2024 of the Applicants.

The Report along-with supportive documents/photographs should reach to this end within three weeks from this date.


11/12/24
District Magistrate
Birbhum.

Memo No. M&M/ 5740/L(1) /DL&LRO(B)/2024

Date: 12 /12 /2024

Confidential Copy [IN SEALED ENVELOP] forwarded to:

The Superintendent of Police, Birbhum, with a request to take stern steps, as deems necessary strict in accordance with law, to prevent any illegal mining activities, as alleged in the affidavit dated 07.12.2024 of the Applicants.


11/12/24
District Magistrate
Birbhum.



92.141
Annexure - B

17

446

D. no. 557/10 + 5/2/25.



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER
RAMPURHAT * BIRBHUM
E-mail ID : - sdmrph@gmail.com
(J.M SECTION)

Memo No:- 102 /JM

To,
The District Magistrate,
Suri, Birbhum.

ofe (NSM)
RST

Dated: 31/01/2025

Diary No. 1581
Section.....
File No.....
Date... 05.02.25

ADM (LR)
[Signature]

Sub: Illegal mining and related activities in Mouza- Madna.
Ref: Memo no. M&M/5740/DL&LRO(B)/ 2024, dated 12.12.2024.

Sir,

Enclosed please find herewith the desired report of Sub Divisional Committee in response to the memo under reference in connection with the O.A. NO. 133of 2023/ZE of the Hon'ble NGT in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & Ors.
This is for your kind perusal and for taking further course of action.
Encl:- As stated.

Yours faithfully,

[Signature]
Sub-Divisional Officer
Rampurhat, Birbhum

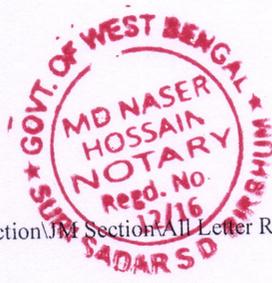
Dated: 31/01/2025

Memo No:-102 (6)/JM

Copy forwarded to:

1. The ADM &DL &LRO, Birbhum, for kind information.
2. The SDL&LRO, Rampurhat for information.
3. The SDPO, Rampurhat, for information.
4. The BDO, Nalhati-I dev. Block for information.
5. The BL&LRO, Nalhati-I Block for information.
6. The I.C, Nalhati Police Station, Nalhati Birbhum For Information.

Calcutta
102
07/02/25



[Signature]
Sub-Divisional Officer
Rampurhat :: Birbhum

18

Report regarding replies to the pares contained in the Affidavit of the petitioners dated on 07.12.2024 in O.A. No. 133 of 2023 in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors in NGT.

In pursuance of the letter of the District Magistrate, Birbhum vide memo no. M&M/5740/DL&LRO (B)/2024, dated on 12.12.2024 the Sub Divisional Officer, Rampurhat and other members of the Sub Divisional Committee conducted a spot enquiry on 13.12.2024 and again the Nalhati-I Block level committee [BDO, BL&LRO and O.C, Nalhati PS.] have conducted joint inspection and submitted report dated on 03.01.2025.

Replies to the points raised in deferent paragraphs of the affidavit submitted by the applicants dated on 07.12.2024 before the Hon'ble NGT i.c.w. the O.A NO. 133 of 2023/EZ in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors. are being given as following on basis of field inspection by the Sub Divisional as well as Nalhati-I Block Committee;

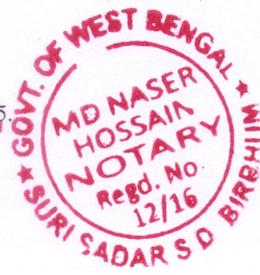
Para-2: It is being admitted that large signboard has been placed at the alleged site, inter alia that any kind of extraction of stone thereat is illegal and is liable to be prosecuted strictly in accordance with law.

Para-3: On repeat verification it has been observed that at the neighboring plots, viz 686, 602, 688 & 690 there have been some debris of stone found, but not on the suit plots. Similarly no evidence of using heavy explosives in the alleged sites have been found. Thus the issue raised in this paragraph is not true. The photographs which were annexed with the affidavit as Annexure-A were taken in the month of August, 2024, not taken recently.

The recent photograph which have been taken on 19.12.2024 are being annexed herewith as the proof of absence of any illegal dumping, mining and explosion activities in the alleged sites.

Para-4: It is admitted that there are two numbers of stone crushers running in Plots no. 709, 710 & 711, but these Plots are not included in the alleged sites, i.e. these are not suit plots. However it is to state that these two Crushers are illegal and running in contravention of the provisions of Law without any valid License/permit or consent to operate of the competent authority. On prima facie it has been learnt that one John Hansda (here respondent no. 17) and another Bijoy Mondal are the persons running these illegal crushers and FIR have been lodged against them in the Nalhati Police Station and directions have been issued to police authority to stop these Crusher units.

Contt..2





Para-5: It is admitted that in Plot no. 709, 710 & 711 there are piles of black stone where illegally mined stones have been stored in contravention to the provision u/s 4(1A) of the MM (D&R) Act, 1957. Accordingly steps have been taken by lodging FIR in Nalhati Police Station for prosecution against the miscreants.

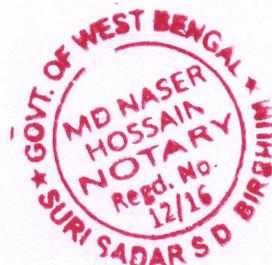
Para-6: It can be stated taking on full responsibility that within the alleged sites pertaining to the suit plots, viz 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza- Madna J.L. no. 11 under Nalhati Police Station illegal mining of black stone have been fully prevented and these lands have now a days become an abandoned land. Thus the solemn order passed dated on 16.02.2024 by the Hon'ble NGT in O.A NO. 133/EZ is complied with.

However on field enquiry it has come to the notice that in neighboring few plots, viz, 381, 382, 383, 303, 673, 680, 555, 556, 678, 681, 682, 772, 780, 779, 306, and 305 illegal stone mining are running. Investigation is going on as to who are conducting these illegal mining. Recorded owners of these plots are poor Tribal people, who do not disclose the identity of persons involved either because of fear or vested interests in connivance with the persons involved in mining.

Now investigation is going on and steps are being taken to close these illegal mining and to prosecute against the miscreants.

On investigation it has been also found that there are some illegal stone crusher units in the plots no. 381/1457, 381/1458, 709, 710, 711, 380, 381&382 run by the some miscreants who have no licence/ permit/ consent to operate (CTO). Stones are being transported from the illegal mines to these crushers and after crushing finished product of black stone are being transported from these crushers to the different places. All these activities, i.e. , mining, storing and transportation of black stone are being run illegally in contravention to the provisions laid down u/s 4(1) and 4(1A) of the Mines & Minerals(Development & Regulation) Act, 1957 and also in contravention to the Rules as laid down under Rules 3(1) (a) and 3(1)(b) of the West Bengal Minor Mineral concession Rule, 2016. Though these activities are not being conducted within the alleged site of suit plots , however steps are being taken to stop the illegal mining as well as to close these illegal crusher units.

Contt..3





Para-7: Police authority on receiving complaints from the instant applicants as well as on basis of FIR lodged by the BL&LRO, Nalhati-I and the other official of the civil administration, started different cases and has been conducting investigation on the matter. Investigation is going on, soon they will reach the conclusion to frame the charge against offenders.

Para-8: Have nothing to make any comment.

Para-9: It may be admitted that the administration is fully aware of the fact that these illegal mining's are damaging the environment and endangering the general health of local people through pollution.

To comply with the solemn order passed by the Hon'ble NGT dated 17.02.2024 in O.A. No. 133/ZE/2024, illegal mining activities on the suit plots have been possible to prevent and to disbud. However to completely and effectively prevent illegal mining continuous measures are required targeting extraction, transportation and storage of black stone as a whole.

[Signature]
Sub Divisional Police Officer
Rampurhat :: Birbhum

Submitted by

[Signature]
Sub Divisional Officer
Rampurhat :: Birbhum
Rampurhat, Birbhum

[Signature]
Sub Divisional Land & Land Reforms Officer
Rampurhat :: Birbhum

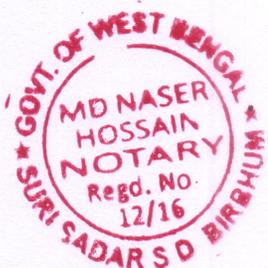
[Signature]
Block Development Officer
Nalhati-I Dev. Block, Birbhum

[Signature]
Block Land & Land Reforms Officer
Nalhati-I Block, Birbhum.

[Signature]
Inspector-In - Charge
Nalhati Police Station
Nalhati :: Birbhum

[Signature]
B.L. & L.R.O.
Nalhati-I, Birbhum

[Signature]
Officer-in-Charge
Nalhati P.S.
Birbhum





2X

GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE

RAMPURHAT * BIRBHUM

E-mail ID : - sdmrph@gmail.com

(J.M SECTION)

Memo No:- 275/JM
To
The District Magistrate
Birbhum

Dated: 07/04/2025

DDM(LR)

[Signature]

Sub:- Further Development/ Action Taken Report i.c.w. illegal mining and related activities in Mouza- Madna .

Ref.- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

Sir,

Regarding memo under reference this is to bring to your kind notice that to prevent illegal mining, transportation of illegally mined stone and crashing of stones in illegal Crusher units in the Mouza-Madna several steps have been taken and the Sub Divisional Committee are taking different legal actions against the miscreants. In addition to the report dated on 31.01.2025 vide memo no. 102/JM para-6 the latest status report is being elaborated as following:

1. An F.I.R has been lodged in Nalhati Police Station dated on 27.01.2025 against 1) John Hansda, 2) Bijoy Mondal, 3) Suresh Hansda, 4) Sajed Sekh and 5) Paresh Kumar Dutta for conducting illegal mining in plots no. 383, 720, 724, 306, 307, 780, 673, 680 & 682 of the Mouza -Madna and for running illegal casher units of illegally mined stone in plot no. 711, 383, 382, 709 & 710 of the Mouza -Madna in contravention to the section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules,2016.

On the basis of that FIR in the Nalhati police station a case , vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules,2016.

In this FIR, Officer-In-Charge Nalhati Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down u/s 505 & 506 BNSS.

2. Dated on 05.02.2025 the Nalhati -I Block Level committee reported that one of the respondents , Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza - Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhati Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.



~~22~~

In this FIR, Officer -In -Charge Nalhati Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

3. Dated on 17.12.2024 the Block Land & Land Reforms Officer, Nalhati-I Block lodged an FIR in the Nalhati Police Station vide memo no. 1342 dated 17.12.2024 against 1) Amir SK, 2) Sater Sk, 3) Kaju, 4) Samrul, 5) Mistu, 6) Pintu & 7) Jahirul for conducting illegal mining in plot no. 427, 382, 383, 727 & 728 of the Mouza -Madna.
4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.

However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.

5. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707,708,713,714,715,716,670 & 677 of the Mouza-Madna.

Enclose:-i) Copy of FIR,37/25, with complaint.

- ii) Copy of FIR, 127/25, with complaint.
- iii) Copy of FIR by BL&LRO, Nalhati-I
- iv) Copies of two hearing notices
- v) Photographs.

Yours faithfully,

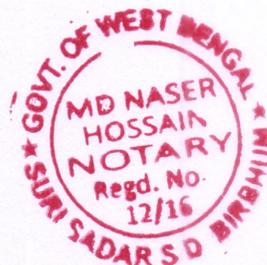
Sub Divisional Officer
Rampurhat :: Birbhum

Memo no. 275/5/JM

Dated 07/04/2025

Copy forwarded to :-

1. The SDL&LRO, Rampurhat, Birbhum for information,
2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
4. The BL & LRO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
5. The Officer-In-Charge, Nalhati P.S, Nalhati, Birbhum for information.



Sub Divisional Officer
Rampurhat :: Birbhum



23

GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE

RAMPURHAT * BIRBHUM
E-mail ID : - sdmrph@gmail.com
(J.M SECTION)

Dated: 08/04/2025

Memo No:- 279 /JM
To
The District Magistrate
Birbhum

Sub:- Further Development/Action Taken Report i.c.w. illegal mining and related activities in Mouza- Madna .

Ref.- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

Sir,

Regarding memo under reference this is to bring to your kind notice that to prevent illegal mining, transportation of illegally mined stone and crashing of stones in illegal Crusher units in the Mouza- Madna several steps have been taken and the Sub Divisional Committee are taking different legal actions against the miscreants. In addition to the report dated on 31.01.2025 vide memo no. 102/JM in para-6 the latest status report is being elaborated as following:

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On the basis of that FIR in the Nalhathi police station a case , vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules,2016.

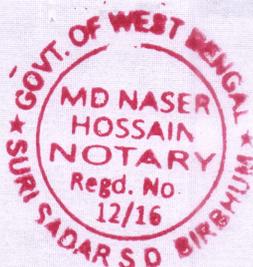
In this FIR, Officer-In-Charge Nalhathi Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down u/s 505 & 506 BNSS.

2. Dated on 05.02.2025 the Nalhathi -I Block Level committee reported that one of the respondents , Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza - Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhathi Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.

Cont-2

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2*

In this FIR, Officer -In -Charge Nalhati Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

3. Dated on 17.12.2024 the Block Land & Land Reforms Officer, Nalhati-I Block lodged an FIR in the Nalhati Police Station vide memo no. 1342 dated 17.12.2024 against 1)Amir SK, 2) Sater Sk, 3) Kaju, 4) Samrul, 5) Mistu, 6) Pintu & 7) Jahirul for conducting illegal mining in plot no. 427, 382, 383, 727 & 728 of the Mouza -Madna.
4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.

However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.

5. An F.I.R has been lodged in Nalhati Police Station vide memo no. 278 dated on 08.04.2025 against some unidentified offenders for conducting illegal mining & transportation of stone and illegally running Crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station as per section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules,2016.
6. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza-Madna.

- Enclose:-i) Copy of FIR,37/25, with complaint.
 ii) Copy of FIR, 127/25, with complaint.
 iii) Copy of FIR by BL&LRO, Nalhati-I
 iv) Copy of FIR by SDO, Rampurhat
 v) Copies of two hearing notices
 vi) Photographs.

Yours faithfully,

Sub Divisional Officer
Rampurhat :: Birbhum

Dated 08/04/2025

Memo no. 279/5/JM

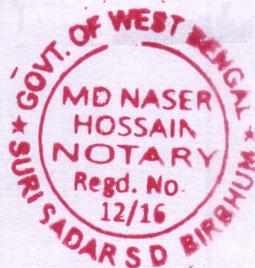
Copy forwarded to :-

1. The SDL&LRO, Rampurhat, Birbhum for information,
2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
4. The BL & LRO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
5. The Officer-In-Charge, Nalhati P.S, Nalhati, Birbhum for information.



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Sub Divisional Officer
Rampurhat :: Birbhum



Annexure - C

~~18~~

GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM

E-mail ID : - sdmrph@gmail.com

(J.M SECTION)

Dated: 27/01/2025

Memo No:- 82 /JM
To,
The Officer -In- Charge,
Nalhati Police Station,
Nalhati, Birbhum.

Sub:- FIR against the offenders for illegal mining, storing and transportation of black Stone and running illegal stone Crusher Units.

Name of the Offenders:

1. John Hansda
2. Bijoy Mondal
3. Suresh Hansda
4. Sajed Sekh
5. Paresh kumar Dutta

Sending herewith a field enquiry report, jointly conduct and sent by the BDO, Nalhati-I Dev. Block, BL&LRO, Nalhati-I Block and I/C Nalhati PS. dated on 03.01.2025 which is self explicit.

You are hereby requested to prosecute against the above named offenders as per Section 21(1) of the M.M. (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 for conducting illegal mining, storing, crushing and transporting of black stones in plot no. 382, 383, 709, 710 and 711 of the Mouza- Madna, J.L. No. 11 under the Nalhati PS. in contravention to the Section 4(1) and 4(1A) of the M.M.(D&R) Act, 1957 and Rules 3(1)(a) and 3(1)(b) of the W.B.M.M.C. Rules, 2016.

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the above named offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ ~~600~~ of competent authority.

You are requested to send an action taken report



[Handwritten signature]



[Handwritten signature]
Sub-Divisional Officer
Rampurhat - Birbhum

Page-2

~~19~~

Memo No:- 82 (7)/JM

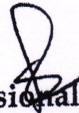
Dated: 27/01/2025

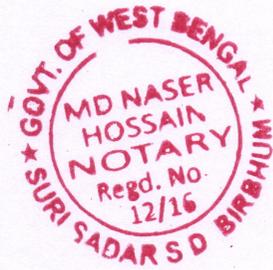
Copy forwarded to:

1. The District Magistrate, Birbhum for kind information.
2. The SP, Birbhum for kind information
3. The ADM & DL & LRO, Birbhum, for kind information.
4. The SDL & LRO, Rampurhat for information.
5. The SDPO, Rampurhat, for information.
6. The BDO, Nalhati-I dev. Block for information.
7. The BL & LRO, Nalhati-I Block for information.

Enclos. As stated.




Sub-Divisional Officer
Rampurhat :: Birbhum





CPTNS No- 32693044250037

~~XX~~

FIRST INFORMATION REPORT

(Under Section 154 of Cr.P.C.) 173 BNSS

IN THE COURT OF Ld. NSJM Rampurhat, Birbhum

02337

1. Dist. Birbhum P.S. Naihati Year 2025 FIR No 37/25 Date 27.01.25

2. (i) Act. BNS Sections 30(1) & 31 of MM Act / 50(1) of Wema.

(ii) Act Sections (iv) Other Acts & Sections

3. (a) Occurrence of offence : day Not mention Date from - Date to -
Time period - Time from - Time to -

(b) Information Received at P.S. Date 27.01.2025 Time 19.35 hrs.

(c) General Diary Reference : Entry No(s) 1589 D/ 27.01.25 Time 19.35 hrs.

4. Type of information : Written / Oral complaint.

5. Place of Occurrence : (a) Direction and Distance from P.S. North-west, 11 km app. 72-11, Bombar ga
Boat No.

(b) Address A/ Marina Mouza, PS- Naihati, Birbhum.

(c) In case outside limit of this Police Station, then the
Name of the P.S. X District X

6. Complainant / Informant:

(a) Name Sourav Pandey

(b) Father's/Husband's Name X

(c) Date/Year of Birth X (d) Nationality Indian

(e) Passport No. X Date of Issue X Place of Issue X

(f) Occupation Govt service, JAS, SDO of Rampurhat sub-division

(g) Address Rampurhat SDO office, PS- Rampurhat, Birbhum.

7. Details of known / suspected / unknown accused with full particulars

(Attach separate sheet, if necessary):
① John Handa, s/o - Not noted, of not noted, ② BiJoy
Mondal, s/o not noted, ③ Suresh Handa, s/o not noted, ④ Sajed
s/o not noted, ⑤ Parashuram Pulla, s/o not noted.

8. Reasons for delay in reporting by the Complainant / Informant

X

9. Particulars of properties stolen / Involved (Attached separate sheet, if necessary)

X

10. Total value of properties stolen / involved X

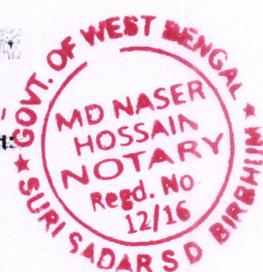
11. Inquest Report / U.D. Case No, if any X

12. FIR Contents (Attach separate sheets, if required): The original written complaint of the complainant which is treated as FIR is kept herewith

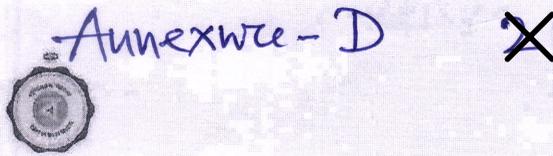
13. Action taken : Since the above report reveals commission of offence(s) as mentioned at Item No.2, registered the case and took up the investigation / directed SI Animesh Mondal SI to take up investigation / refused investigation / transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression
of the complainant / informant

15. Date & time of despatch to the court:



Signature of the Officer in Charge, Police Station
Name: Anw. Pramanik
Rank: SI of Police
Naihati PS, Birbhum
Officer-in-Charge
27.01.25. Naihati P.S
Birbhum



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM

E-mail ID : - sdmrph@gmail.com

(J.M SECTION)

Memo No:- 278/JM
To,
The Officer -In- Charge,
Nalhati Police Station,
Nalhati, Birbhum.

Dated: 08/04/2025

Sub:- FIR against the offenders for illegal mining, storing and transportation of Black Stone and running illegal stone Crusher Units in plot no.381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station.

This is to make a complaint in terms of FIR against some unidentified offenders who are conducting illegal mining of stone, illegal carrying of stone & illegally running of crusher units in plot no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza-Madna J.L. no. -11 under Nalhati Police Station.

You are hereby requested to prosecute against the offenders as per section 21(1) of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rule, 2016 for conducting illegal mining, storing and transporting of black stone and running illegal stone crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of the Mouza-Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the M.M (D&R) Act, 1957 and rules 3(1) (a) and 3(1) (b) of the W.B.M.M.C Rules, 2016

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the unidentified offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

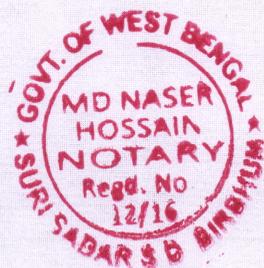
You are requested to send an action taken report.



Sub-Divisional Officer
Rampurhat :: Birbhum

Cont..2

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Page-2

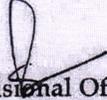
Memo No:- 278 (7)/JM

Dated: 08 /04/2025

Copy forwarded to:

1. The District Magistrate, Birbhum for kind information.
2. The Superintendent of Police, Birbhum for kind information
3. The ADM & DL & LRO, Birbhum, for kind information.
4. The SDL & LRO, Rampurhat for information.
5. The SDPO, Rampurhat, for information.
6. The BDO, Nalhati-I dev. Block for information.
7. The BL & LRO, Nalhati-I Block for information.




Sub-Divisional Officer
Rampurhat :: Birbhu



West Bengal Form No. 27



FIRST INFORMATION REPORT

(Under Section 154 Cr. P.C.)

IN THE COURT OF LD. HOJIA Rampurhat, Birbhum 33369

1. Dist. Birbhum P.S. NADWAH Year 2025 FIR No. 109/25 Date 05.04.25

2. (i) Act F.Y.S Sections 303(a)(1)&(2) (ii) Act X Sections X
(iii) Act X Sections X (iv) Other Acts & Sections 210 pm (1982) Act 1987.

3. (a) Occurrence of offence: day Not stated Date from X Date to X
Time period X Time from X Time to X

(b) Information received at P.S. Date 08.04.2025 Time 10-25 hrs

(c) General Diary Reference: Entry No(s) 462 of 08.04.25 Time 15-25 hrs

4. Type of information: Written / Oral complaint

5. Place of Occurrence: (a) Direction and Distance from P.S. North, Dist. II, NADWAH - Madina, Birbhum
(b) Address Service place of Madina Madina, P.S. Nadwah, Birbhum

(c) In case outside limit of this Police Station, then the
Name of the P.S. X District X

6. Complainant / Informant:
(a) Name Sourav Pandey

(b) Father's/Husband's Name X

(c) Date/Year of Birth X (d) Nationality Indian

(e) Passport No. X Date of issue X Place of issue X

(f) Occupation Genl. Service, IAS.

(g) Address S/O, Rampurhat, Birbhum.

7. Details of known / suspected / unknown accused with full particulars
(Attach separate sheet, if necessary): Unknown persons.

8. Reasons for delay in reporting by the Complainant / Informant X

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary) X

10. Total value of properties stolen / involved X

11. Inquest Report / I.D. Case No, if any X

12. FIR Consents (Attach separate sheets, if required): The original written complaint of the Complainant which is treated as FIR is kept for custody.

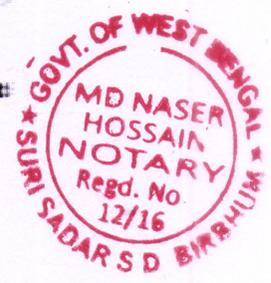
13. Action taken: Since the above report reveals commission of offence(s) as mentioned at item No.2, registered the case and took up the investigation / directed SI Mr. R. G. Ghosh to take up investigation / refused

investigation / transferred to P.S. X on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / informant

Signature of the Officer in Charge, Police Station
Name: Asst. Commissioner

Rank: SP of POLICE
Officer-in-Charge
Nadwah P.S.
Birbhum





Annexure E

X



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT * BIRBHUM
E-mail ID :- sdmrph@gmail.com
(J.M SECTION)

Memo No:- 208 /JM
To,
The Officer -In- Charge,
Nalhati Police Station,
Nalhati, Birbhum.

Dated: 13 /03/2025

Sub:- FIR against the offenders for illegal mining, storing and transportation of black Stone and running illegal stone Crusher Units.

Name of offender:
Budhisal Soren
Son of Ram Jatan Soren.
Village-Lakhsamara
P.O.- Harioka.
P.S.- Nalhati, Dist. Birbhum.

RECEIVED ON 13.03.25 AT 11.05 AM.
STARTED NALHATI PS CASE NO- 127/25
DATE 13.03.25 U/S 303/304 BNS & 21(D)
OF MM (D&R) ACT 1957 & 50(D) OF
WIMME RULES 2016

#11 Officer-in-Charge
13/03/Nalhati P.S
Birbhum

Sending herewith a field enquiry report jointly conducted and sent by the BDO, Nalhati-I Dev. Block, BL&LRO, Nalhati-I Block and the Officer-In -Charge, Nalhati PS dated on 05.02.2025 which is self explanatory.

You are hereby requested to prosecute against the above named offender as per section 21(1) of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rule, 2016 for conducting illegal mining, storing and transporting of black stone and running illegal stone crusher units in plots no. 518, 1067, 1067/1490, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza- Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the M.M (D&R) Act, 1957 and rules 3(1) (a) and 3(1) (b) of the W.B M.M.C Rules, 2016

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the MM.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the above named offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

You are requested to send an action taken report.

Sub-Divisional Officer
Rampurhat :: Birbhum

Contt.2

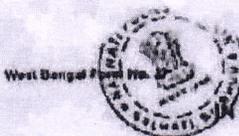


U.M. Section/JM Section/All Letter R.doc/13.3.2025.



CCTNS - 32643044256127

X



FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.) 1953 B.N.22

THE COURT OF

1. North Rampurhat
2. Ram Purhat
3. Ram Purhat
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100. Ram Purhat

1. Dist Birbhum P.S. North Rampurhat Year 2025 FIR No. 107/25 Date 19.03.25

2. (i) Acc BNS Sections 302/304 (ii) Act 21 (1) of MM (P&R) Act 1957

(iii) Act 50 (1) of WB A.M.E. Rules 2016 (iv) Other Acts & Sections X

3. (a) Occurrence of offence: day Since long Date from X Date to W

Time period X Time from X Time to X

(b) Information Received at P.S. Date 13.03.2025 Time 12.05 hrs

(c) General Diary Reference: Entry No(s) 295 Dt 19.03.25 Time 12.05 hrs

4. Type of Information: Written / Oral - Com. P. Jant

5. Place of Occurrence: (a) Direction and Distance from P.S. North West, 11 km, J.L. II, Banjara

(b) Address At Madya Mouza, P.S. North Rampurhat, Birbhum.

(c) In case outside limit of this Police Station, then the Name of the P.S. X District X

6. Complainant / Informant: (a) Name Sourav Samdey

(b) Father's/Husband's Name X (c) Nationality Indian

(e) Date/Year of Birth X (f) Passport No. X Date of issue X Place of issue X

(g) Occupation Govt service, IAS.

(d) Address SDO, Rampurhat, Birbhum.

7. Details of known / suspected / unknown accused with full particulars (Attach separate sheet, if necessary): 1) Budhisat Soren, s/o - Ramjatan Soren of village Lakshmanpore, P.S. North Rampurhat, Birbhum.

8. Reasons for delay in reporting by the Complainant / Informant X

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary) X

10. Total value of properties stolen / involved X

11. Inquest Report / U.D. Case No, if any X

12. FIR Contents (Attach separate sheets, if required): The original written complaint of the Complainant, which is treated as A.I.R. is kept securely.

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at Item No.2, registered the case and took up the investigation / directed SI Partha Deb Das to take up investigation / refused investigation / transferred to P.S. X on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / Informant As on Complaint

15. Date & Time of despatch to the court

Signature of the Officer in Charge, Police Station Asis Pramanik
Name: Asis Pramanik
Rank: SI of Police District: Birbhum
North Rampurhat P.S. Birbhum



Annexure - F ~~XG~~

OK

**Government Of West Bengal
Office of the Block Land & Land Reforms Officer
Nalhati-I, Birbhum.**

Memo no/ 1342 / BL&LRO, Nalhati-I, Birbhum/2024

Dated 17.12.24

To
The Officer in Charge
Nalhati Police Station
Nalhati, Birbhum

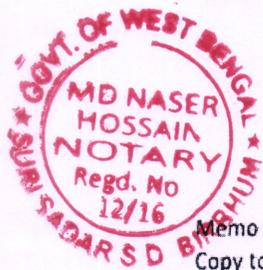
Sub: First information report.

Ref - Decision taken on 16 th December 2024 in the meeting of Three Men Blackstone Surveillance Committee Meeting

This is to inform you that as per verbal order of SDO, Rampurhat on his field visit and minutes taken by the Three Men Blackstone Surveillance Committee Meeting, an FIR needs to be lodged against 1) Amir Sk 2) Salet Sk 3) Kaju 4) Samrat 5) Mistu 6) Pintu and 7) Jahirul, operating the mining in plot nos. 427, 382, 383, 727 & 728 of Mouza Madna JI. no. 11 inspite of several attempts from the committee to stop the operation.

This is for your information and taking necessary steps in this regard. In this regard, it is pertinent to mention that Honourable NGT has shown its concernments in last order.

The application should be treated as an FIR for violation of 4c of WBLR Act 1955, violation of section 4(i), 4(IA) and 21(i) of MMDR Act 1957 and also violation of Rule 50 of West Bengal Minor Minerals concession Rule 2016.



Memo no/ 1342/1(cy) / BL&LRO, Nalhati-I, Birbhum/2024
Copy to

- 1) The ADM & DL&LRO, Suri, Birbhum for kind information.
- 2) The SDO, Rampurhat, Birbhum for kind information.
- 3) The SDL&LRO, Rampurhat, Birbhum for kind information.
- 4) The BDO, Nalhati, Birbhum for kind information.

[Signature]
Block Land & Land Reforms Office
Nalhati-I, Birbhum.
Dated 17.12.24



[Signature]
17/12/24

Received Without Verification

[Signature]
Correspondence Clerk
Nalhati Dev Block U.S.

[Signature]
Block Land & Land Reforms Office
Nalhati-I, Birbhum
Dated 17.12.24



FIRST INFORMATION REPORT

(Under Section 154 Cr. P.C.) 173 BMLIS
IN THE COURT OF Jd. A.C.M. Raipurband Court

27

03109

1. Dist. Birbhum P.S. Nalhati Year 2024 FIR No. 709/24 Date 27/12/24

2. (i) Act. W.B.R. Sections 10 (ii) Act. M.N.D.R. Act-1957 Sections 21(C)

(iii) Act. X Sections X (iv) Other Acts & Sections Rule 50 of West Bengal Minorities Commission Act-2016

3. (a) Occurrence of offence : day X Date from Not mentioned Date to X
Time period X Time from Not mentioned Time to X

(b) Information Received at P.S. Date on 17/12/24 Time at 17:55 hrs

(c) General Diary Reference : Entry No(s) 972 450-17/12/24 Time at 17:55 hrs

4. Type of information : Written Written / Oral Memo No. 1342 BLP/RO, Nalhati-1, Birbhum on/2024 dt: 17/12/24

5. Place of Occurrence : (a) Direction and Distance from P.S. North-West approx 11 Km Beat No. 30, No. 42

(b) Address On Plot No- 929 382, 383 and 328 of Madina Mohaza II, No- 11, P.S. Nalhati Dist- Birbhum.

(c) In case outside limit of this Police Station, then the Name of the P.S. X District X

6. Complainant / Informant:

(a) Name Raktim Ghosh

(b) Father's/Husband's Name X

(c) Date/Year of Birth X (d) Nationality Indian

(e) Passport No. X Date of Issue X Place of Issue X

(f) Occupation Service

(g) Address BLP/RO of Nalhati-1 Beach, Dist- Birbhum.

7. Details of known / suspected / unknown accused with full particulars (Attach separate sheet, if necessary):

(1) Amirul Haq s/o unknown (2) Sajet s/o unknown

(3) Kamru s/o unknown (4) Samar s/o unknown (5) Milud s/o unknown

(6) Pintu s/o unknown (7) Tahmid s/o unknown all of address unknown

8. Reasons for delay in reporting by the Complainant / Informant NA

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary) NA

10. Total value of properties stolen / involved Not mentioned

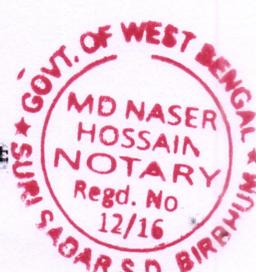
11. Inquest Report / U.D. Case No. if any NA

12. FIR Contents (Attach separate sheets, if required): The original copy sent of the complainant which is filed in the FIR is attached herewith.

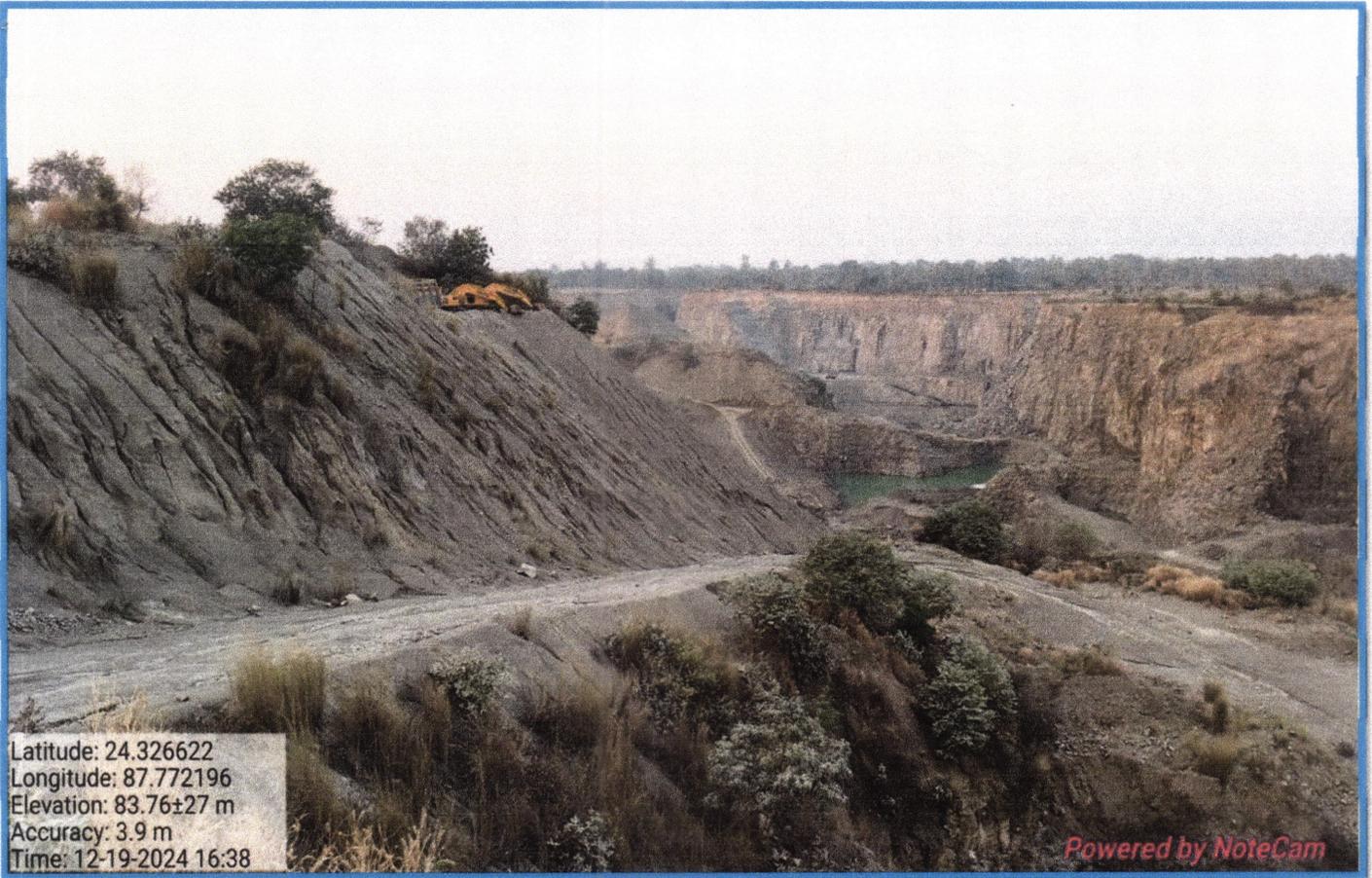
13. Action taken : Since the above report reveals commission of offence(s) as mentioned at item No.2, registered the case and took up the investigation / directed As per station order file to take up investigation / refused investigation / transferred to P.S. X on point of jurisdiction. FIR read over to the Complainant / Informant, admitted / to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / informant As per complaint

15. Date & time of despatch to the court



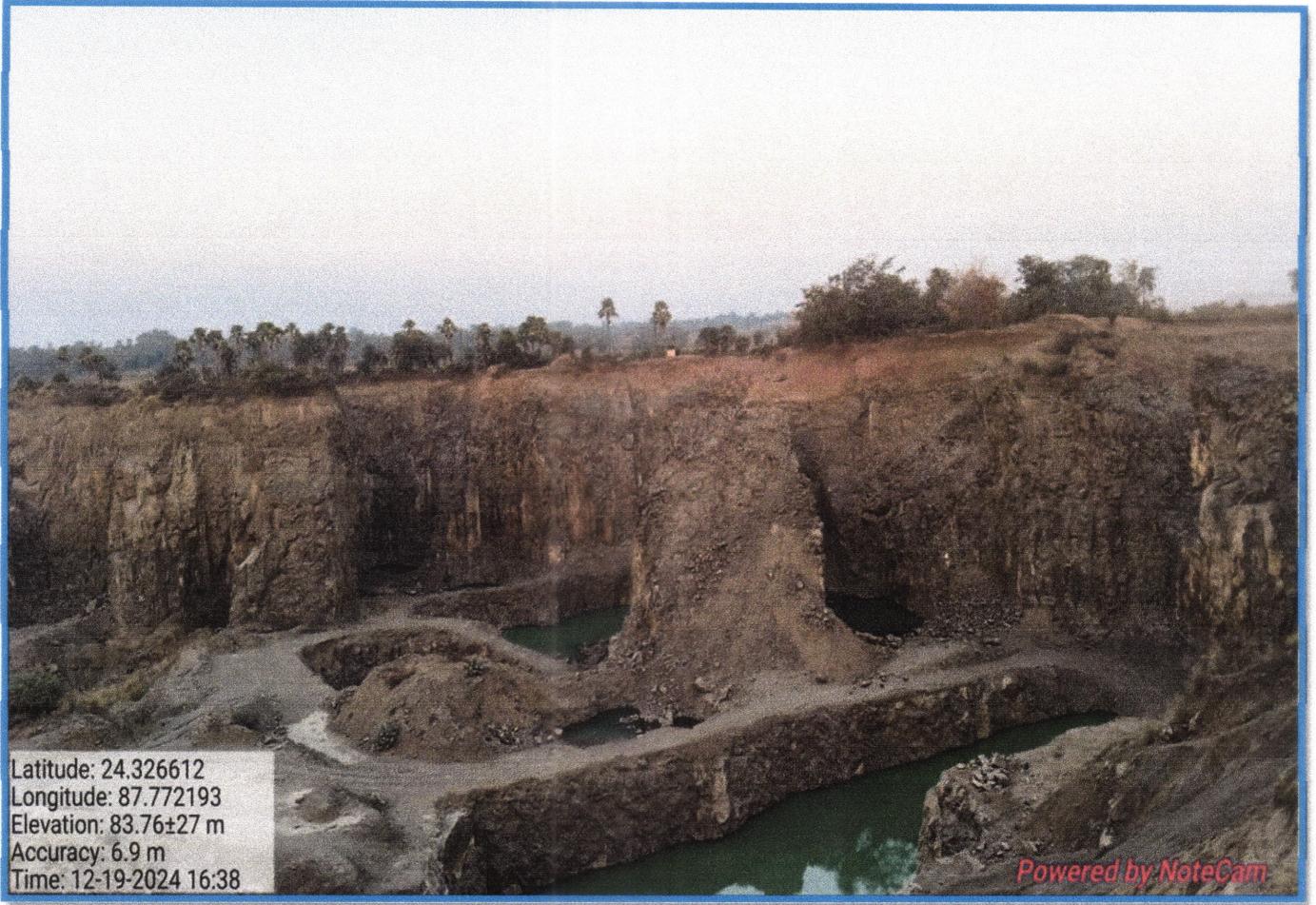
Signature of the Officer in Charge, Police Station
Name: Animesh Mandal
Rank: SI of Police No. X
Officer-in-Charge
Nalhati P.S
Birbhum



GOVT. OF WEST BENGAL * WITNESSED *
MOJIBUL HASAN
NOTARY
Regd. No.
12/16
* SURY SADAR S D BIRBHAR *



~~2A~~



★ GOVT. OF WEST BENGAL ★
MD NASER
HOSSAIN
NOTARY
Regd. No.
12/16
★ SURI SADAR SO BIRBHUM ★



Latitude: 24.32853
Longitude: 87.776579
Elevation: 84.26±36 m
Accuracy: 1.3 m
Time: 04-07-2025 14:41
Note: plot no 673

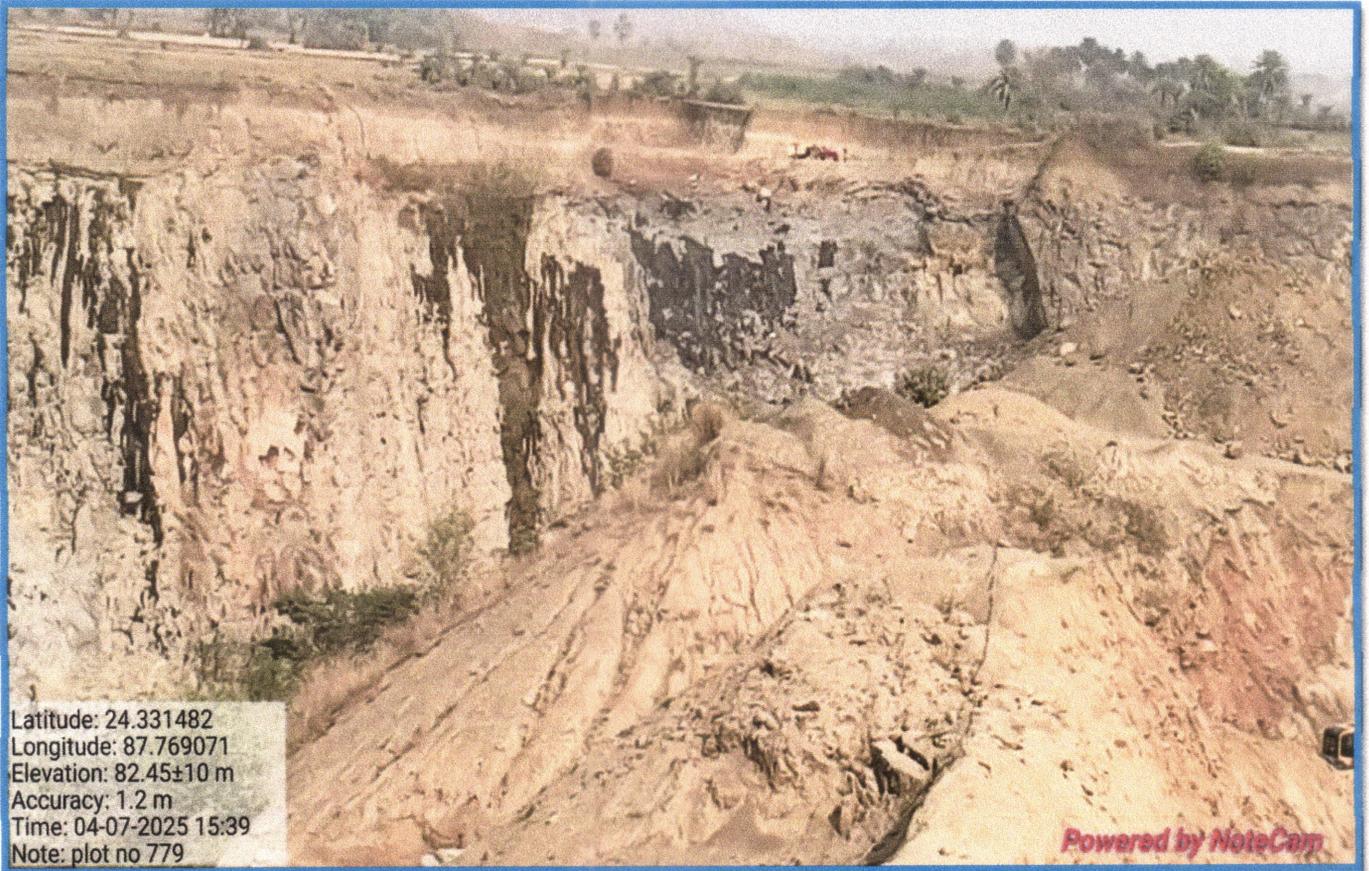
Powered by NoteCam

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SURI SADAR S.D. BIRBHUM



Latitude: 24.331487
Longitude: 87.76907
Elevation: 78.15±100 m
Accuracy: 1.4 m
Time: 04-07-2025 15:39
Note: plot no 780

Powered by NoteCam



GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No 12/16
SURI SADAR S.O. BIRBHUM





Latitude: 24.328513
Longitude: 87.776568
Elevation: 84.26±36 m
Accuracy: 16.0 m
Time: 04-07-2025 14:41
Note: plot no 673

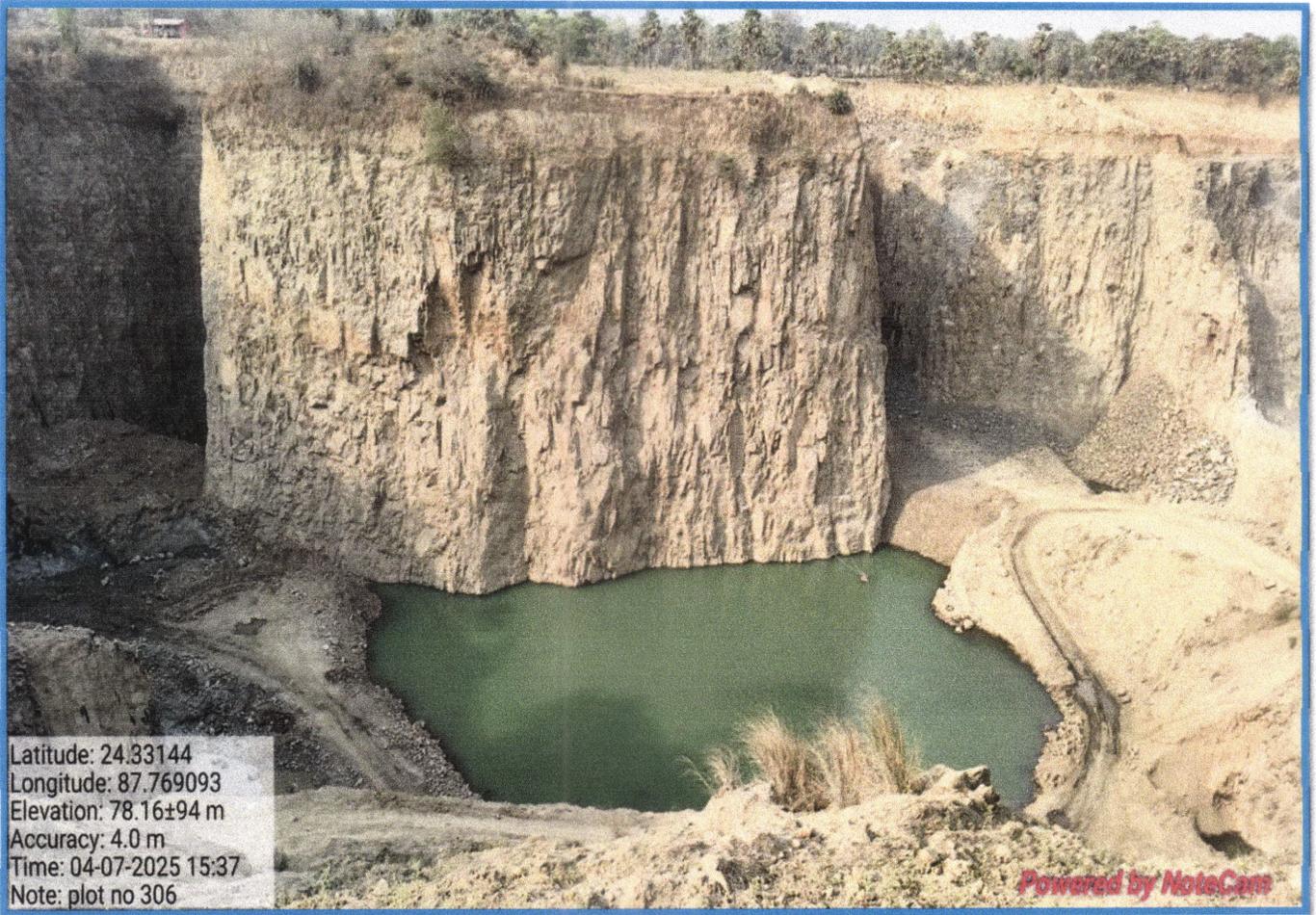
Powered by NoteCam

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/15
SURI SADAR S.O. BURDIGHIM



Latitude: 24.328318
Longitude: 87.776393
Elevation: 84.26±37 m
Accuracy: 3.2 m
Time: 04-07-2025 14:42
Note: plot no 680

Powered by NoteCam



Latitude: 24.33144
Longitude: 87.769093
Elevation: 78.16±94 m
Accuracy: 4.0 m
Time: 04-07-2025 15:37
Note: plot no 306

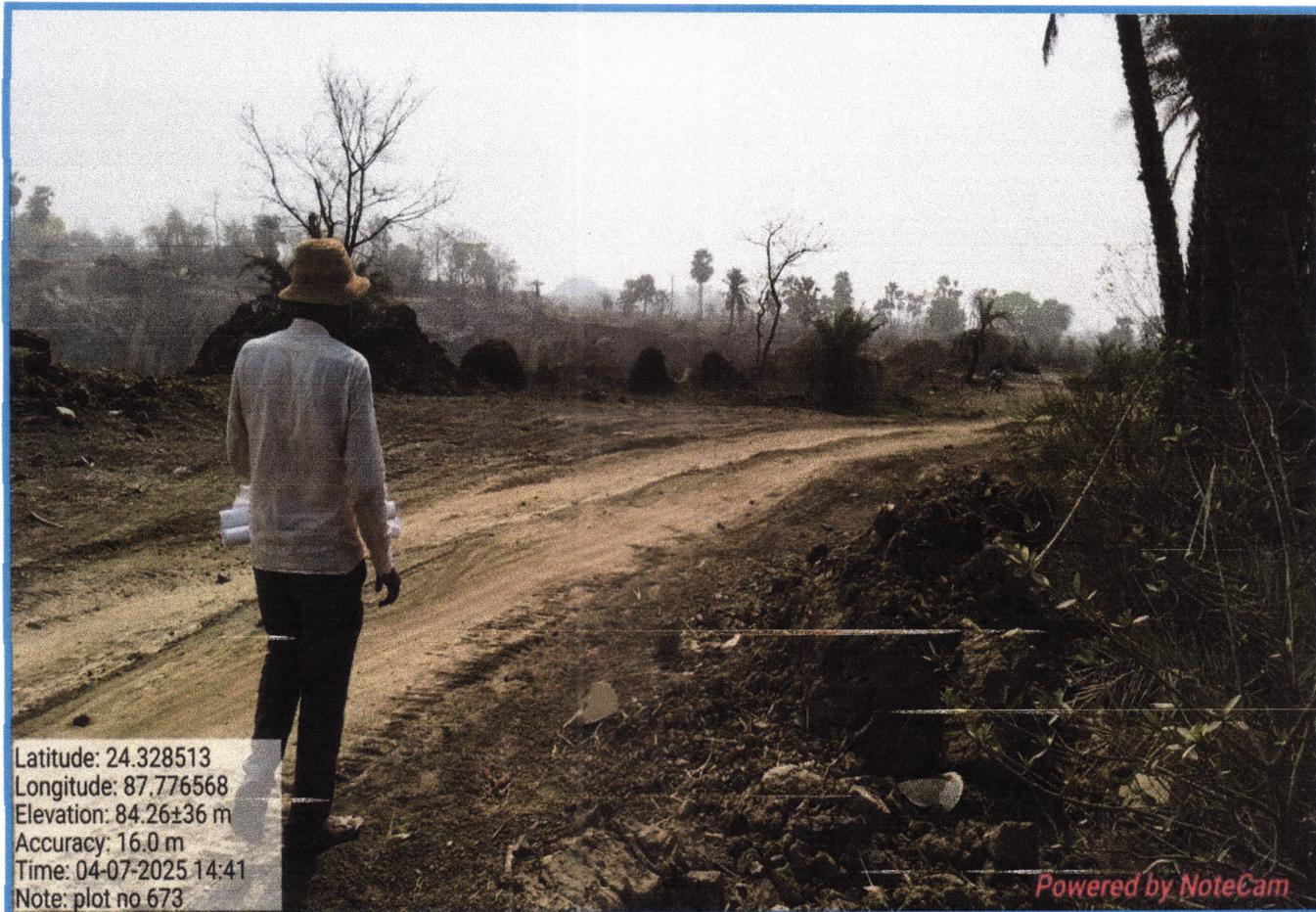
Powered by NoteCam

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/15
SURI SADAR S D BIRENIG



Latitude: 24.328367
Longitude: 87.769793
Altitude: 22.6±3 m
Accuracy: 34.4 m
Time: 04-07-2025 15:27
Note: plot no 381

Powered by NoteCam



Latitude: 24.328513
Longitude: 87.776568
Elevation: 84.26±36 m
Accuracy: 16.0 m
Time: 04-07-2025 14:41
Note: plot no 673

Powered by NoteCam



Latitude: 24.328307
Longitude: 87.775355
Altitude: 24.8±100 m
Accuracy: 4.1 m
Time: 04-07-2025 15:15
Note: plot no 678

Powered by NoteCam

35



Latitude: 24.32697
Longitude: 87.774818
Altitude: 24.8±75 m
Accuracy: 4.4 m
Time: 04-07-2025 15:19
Note: plot no 682

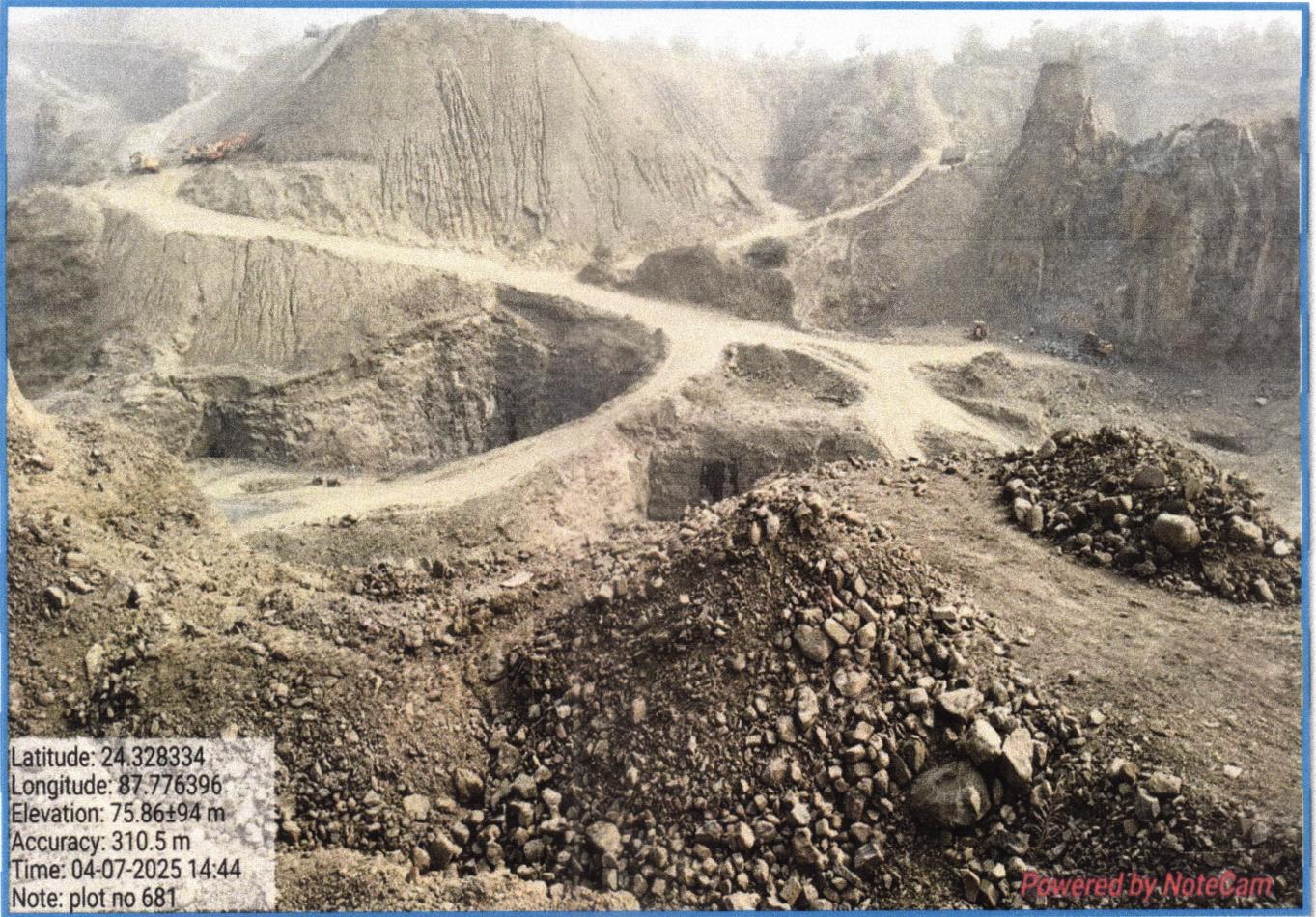
Powered by NoteCam

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No 12/16
SURI SADAR S D BIRBHUM



Latitude: 24.32836
Longitude: 87.776406
Elevation: 75.86±74 m
Accuracy: 296.4 m
Time: 04-07-2025 14:44
Note: plot no 682

Powered by NoteCam



Latitude: 24.328334
Longitude: 87.776396
Elevation: 75.86±94 m
Accuracy: 310.5 m
Time: 04-07-2025 14:44
Note: plot no 681

GOVT. OF WEST BENGAL
MD NASER
HOSAIN
NO. 17
SURI SADAK



Latitude: 24.326415
Longitude: 87.772148
Elevation: 84.76±74 m
Accuracy: 2.3 m
Time: 04-07-2025 14:33
Note: plot no 707

Powered by NoteCam



GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SURI SADAR SD BIRBHUM

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Original Application No. 133 of 2023/EZ

In the matter of:

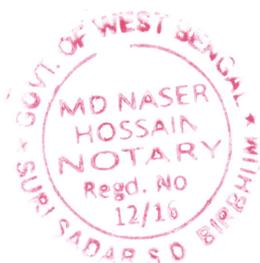
Serajul Islam &Anr.

...Applicants

Versus

The State of West Bengal and Ors.

...Respondents



REPLY AFFIDAVIT FILED ON BEHALF OF
THE DISTRICT MAGISTRATE, BIRBHUM
TO THE AFFIDAVIT DATED 07.12.2024
FILED BY THE APPLICANTS.

Sudip Kumar Dutta
Advocate
Mobile No.9874782072